GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1748 ANSWERED ON 29TH JULY, 2021

SCRAPPAGE OF VEHICLES

1748. SHRI DEEPAK BAIJ:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the amount being given by scrap companies in lieu of old twowheelers and four-wheelers and other vehicles under the new vehicle scrappage policy;
- (b) whether the vehicle owners are being given a very small amount which is less than the scrappage value in exchange for their old vehicles under the said policy for scrapping of vehicles older than fifteen years and if so, the reaction of the Government thereto;
- (c) whether the Government proposes to introduce a scheme to provide the facility of owning a new vehicle to the willing people in lieu of the older vehicles only with a small upfront payment; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) and (b) Government has issued notification no. GSR 190(E) dated 15.03.2021 which provides for Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The transactions between RVSF and Vehicle owners are market based and not determined by the Govt. Hence, Ministry does not have any data on this.
- (c) and (d) Government has issued notification no. GSR 191 (E) dated 15.03.2021 for waiver of registration fee on vehicle registered against submission of Certificate of Deposit and GSR Notification 220 (E) dated 26.03.2021 for concession in motor vehicle taxes for vehicle registered against submission of "Certificate of Deposit". These provisions act as incentives for owning a new vehicle in lieu of the older vehicle.
